

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No.2705
TO BE ANSWERED ON 15.12.2015

Environment Protection Act, 1986

2705. SHRI GAURAV GOGOI:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received the comments from the public on the draft notification issued in April, 2015 regarding Environment (Protection) Act, 1986;
- (b) if so, the details thereof;
- (c) whether the Government has held consultations with the stakeholders on the draft notification; and
- (d) if so, the final decision of the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a) to (d) The Ministry of Environment, Forest and Climate Change has proposed an amendment in Environment (Protection) Act, 1986 and National Green Tribunal Act, 2010 through Environment Laws (Amendment) Bill, 2015 to introduce a provision of civil penalty for damage to environment, adjudication of penalties and levying of fee.

The comments of stakeholders on the proposed draft Environment Laws (Amendment) Bill, 2015 were invited in October, 2015 by putting the Bill in public domain. The Ministry had received comments from more than 100 stakeholders for consideration.
